O.A.No.350/01145/2012

Date of Order: 24-09-2015

Present.

Hon'ble Mr Justice G. Rajasuria, Judicial Member Hon'ble Ms Jaya Das Gupta, Administrative Member

BABULAL TEWARI & ORS.

.....Applicant

-Versus-

N.F. RAILWAY

.....Respondents

For the applicants
For the respondents

Mr N. Roy, Counsel

Mr B.P. Manna, Counsel

## ORDER (ORAL)

## JUSTICE G.RAJASURIA, JM,

Heard both. This O.A has been filed seeking the following reliefs:

- "8.(a) To issue direction upon the respondents to consider the offer of appointment to the applicant under Safety Related Retirement Scheme which is published by the respondents dated 24-9-10 forthwith.
- (b) To issue direction upon the respondents to consider the case of applicant No.2, or 3 for offer of appointment under SRR Scheme forthwith.
- (c) Any other order/ orders as the Ld. Tribunal deems fit and proper.
- (d) Leave may be granted to file this joint application under 4(5)(a) of CAT Procedure 1987."
- 2. The grievance of the applicant is that his prayer for availing Largess Scheme was rejected unjustifiably. Whereupon representation dated 266.2012 was give to the appropriate authority, the General Manager concerned, but there is no response.
- 3. Learned counsel for the respondent authority would vehemently argue that because of age bar the applicant is not entitled for Largess Scheme and there is no other consideration.
  - 4. Be that as it may, now we are not deciding the matter on merits, but only based on the innocuous prayer for giving direction to consider the representation dated 26.6.2012 by the

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respondents. The respondent authority concerned is directed to issue a speaking order to the representation dated 26.6.2012 within a period of 2 months from the date of receipt of a copy of this order.

O.A is accordingly disposed of. No costs.

( JAYA DAS GUPTA )
ADMINISTRATIVE MEMBER

( G. RAJASURIA ) JUDICIAL MEMBER

Pg